

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 111
IB-3280/ND/2019

Under Section: 9 of IBC.

In the matter of:

Dinesh Sanitary Store	...	Applicant
Vs		
M/s Oasis Buildmart (India) Pvt. Ltd.	...	Respondent

Order delivered on 02.03.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Manish Jain, Adv. Ms. Sougata, Mr. Hardik Jain, Adv
For the Respondent	:	

ORDER

Learned counsel for both the sides state that the parties have amicably settled the matter and copy of the letter from the applicant Dinesh Sanitary Store is placed before us recording the settlement for an amount of Rs. 21,00,000/-. Learned counsel Mr. Hardik Jain applies for withdrawal and further seeks liberty to revive the same in case of any cheques issued are returned without encashment, in case of breach of terms of the settlement. Application is allowed and withdrawn, with the liberty to revive the same, in case of breach of terms of the settlement. Application is disposed of.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

